

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2141  
ANSWERED ON:10.03.2010  
INCLUSION OF DISABLED CHILDREN UNDER RTE ACT  
Joshi Shri Pralhad Venkatesh;Singh Shri Ganesh

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has taken any decision to include disabled children in the definition of deprived children under The Right to Children Free and Compulsory Education Act, 2009;
- (b) if so, the details thereof; and
- (c) the steps taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (c): It is proposed to introduce the Right of Children to Free and Compulsory Education (Amendment) Bill, 2010 in the Parliament to make the following amendments in the Principal Act in so far as children with disabilities are concerned:-

- (i) Inclusion of 'a child with a disability' within the meaning of 'child belonging to disadvantaged group'
- (ii) Inclusion of definition of 'child with a disability' to cover
  - (A) a child suffering from, disability as defined in clause (i) of section 2 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995;
  - (B) a child, being a person with disability as defined in clause (j) of section 2 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999;
  - (C) a child suffering from severe disability as defined in clause (o) of section 2 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999.
- (iii) Inclusion of a clause that a child suffering from disability referred to in (A) above shall, without prejudice to the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, and a child referred to in (B) & (C) above have the same rights to pursue free and compulsory elementary education which children with disabilities have under the provisions of Chapter V of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.